- (iv) Action Taken by the Government on the Recommendations contained in Chapter-I and Final Replies included in Chapter-V of the Thirty-ninth Action Taken Report (Fifteenth Lok Sabha) on the recommendations of the Committee contained in Thirty-fourth Report (Fifteenth Lok Sabha) on 'Demands for Grants (2012-13)' of the Ministry of Communications and Information Technology (Department of Electronics and Information Technology);
- (v) Action Taken by the Government on the Recommendations contained in Chapter-I and Final Replies included in Chapter-V of the Fortieth Action Taken Report (Fifteenth Lok Sabha) on the recommendations of the Committee contained in Thirty-second Report (Fifteenth Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Information and Broadcasting; and
- (vi) Action Taken by the Government on the Recommendations contained in Chapter-I and Final Replies included in Chapter-V of the Forty-first Action Taken Report (Fifteenth Lok Sabha) on the recommendations of the Committee contained in Thirty-first Report (Fifteenth Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Communications and Information Technology (Department of Telecommunications).

...(Interruptions) ...

WITHRDRAWAL OF MEMBERS

MR. DEPUTY CHAIRMAN: I will be forced to take action against you. ...(Interruptions)... Again, I will take action against you. ...(Interruptions)... Again, I will have to take action against you. ...(Interruptions)... Don't make me do the unpleasant job. ...(Interruptions)... Don't make me do the unpleasant job. ...(Interruptions)... Please don't make me do the unpleasant job. ...(Interruptions)... Please go back to your seats. Please go back to your seats. ...(Interruptions)... I am not to do that. ...(Interruptions)... Please go back to your seats. ...(Interruptions)... I will be forced to do that. ...(Interruptions)... Don't make me do the unpleasant job. ...(Interruptions)... Please go back to your seats. ...(Interruptions)... I will be forced to do that. ...(Interruptions)... Don't make me do the unpleasant job. ...(Interruptions)... You are my friends. ...(Interruptions)...

[RAJYA SABHA]

with permission

DR. V. MAITREYAN (Tamil Nadu): No Rule 255, Sir. ...(Interruptions)... No Rule 255, Sir.

MR. DEPUTY CHAIRMAN: Please, please, please. ...(Interruptions)... Hon. Members Shri Y.S. Chowdary and Shri C.M. Ramesh, I request you to go back to your seats. ...(Interruptions)... I request you to go back to your seats. I will be forced to invoke Rule 255. ...(Interruptions)... Please go back to your seats. ...(Interruptions)...

DR. V. MAITREYAN: No Rule 255, Sir. ...(Interruptions)... No Rule 255, Sir.

MR. DEPUTY CHAIRMAN: Rule 255 regarding withdrawal of Members reads as follows: ...(*Interruptions*)...

DR. V. MAITREYAN: No Rule 255, Sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Then, how do you run the House? ...(Interruptions)... You listen to me. ...(Interruptions)... According to Rule 255, the Chairman may direct any Member whose conduct is in his opinion grossly disorderly to withdraw immediately from the Council and any Member so ordered to withdraw shall do so forthwith and shall absent himself during the remainder of the day's meeting. This is Rule 255 which I am going to invoke. If you do not go back, I will invoke it. ...(Interruptions).... Are you going back? ...(Interruptions).... Therefore, your conduct in the House has been grossly disorderly. Under Rule 255 of the Rules of Procedure and Conduct of Business in the Council of States, I order Shri Y. S. Chowdary and Shri C.M. Ramesh to withdraw immediately from the House. I direct you to withdraw immediately from the House under Rule 255. Please withdraw from the House, please vacate. ...(Interruptions).... I have invoked Rule 255. ...(Interruptions).... The House is adjourned for 15 minutes.

The House then adjourned at eleven minutes past twelve of the clock. The House re-assembled at twenty-six minutes past twelve of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

MATTERS RAISED WITH PERMISSION

MR. DEPUTY CHAIRMAN: Now, the matters raised with the permission of the Chair. Dr. Bhalchandra Mungekar – not present. Shri Narendra Kumar Kashyap.